THE TAMIL NADU LEGISLATIVE ASSEMBLY MEMBERS AND FORMER MEMBERS (ACCOMMODATION) RULES, 2023

[GO.(Ms.)No.320 Public (Establishment I & Legislature)

Dated 23.05.2023]

In exercise of the powers conferred by sub-section (3) of section 12 readwith section 12-E and sub-section (1) of section 14 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) and in supersession of the Tamil Nadu Legislators' Hostel (Accommodation) Rules, 1969, the Governor of Tamil Nadu hereby makes the following Rules:-

RULES.

- 1. <u>Short title and commencement.</u> (1) These rules may be called the Tamil Nadu Legislative Assembly Members and Former Members (Accommodation) Rules, 2023.
- (2) These rules shall be deemed to have come into force on the 27th day of May 2018.
- 2. <u>Definitions.-</u> In these rules, unless there is anything repugnant in the subject or context,-
- (1) "Act" means the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951);
 - (2) "Apartment" means an apartment in the Quarters;
 - (3) "Assembly" means the Tamil Nadu Legislative Assembly;
- (4) "Authorised Officer" means an officer not below the rank of Under Secretary, Tamil Nadu Legislative Assembly Secretariat authorised by the Secretary to counter-sign the rental charge bills of the Former Members for payment;

- (5) "celebration" means Independence Day or Republic Day celebration held at Chennai;
 - (6) "Council" means the erstwhile Tamil Nadu Legislative Council;
- (7) "day" means a period of twenty-four hours beginning at the hour of occupation of accommodation;
- (8) "family" means father, mother, spouse and children of the Member or Former Member;
 - (9) "Form" means the Forms appended to these rules;
- (10) "Former Member" means Former Member of the Assembly or Former Member of the Council:
 - (11) "Government" means the State Government;
 - (12) "Hostel" means the Tamil Nadu Ex-Legislators' Hostel;
 - (13) "Member" means Member of the Assembly;
 - (14) "Quarters" means Member's Residential Apartment Quarters;
 - (15) "room" means room in the Hostel; and
- (16) "Secretary" means the Secretary to the Tamil Nadu Legislative Assembly Secretariat;
- 3. <u>Charge for accommodation.-</u> (1) Every Member along with his family shall be entitled to allotment of an apartment on payment of monthly rent as specified in sub-section (3) of section 12 of the Act.
- (2) Rental charges for accommodation in Hostel for Former Members shall be Rs 300/- (Rupees three hundred only) per day:

Provided that the Former Members shall be entitled to accommodation in Hostel only upto five days in a calendar month either continuously or in spells and they shall be permitted to stay in the Hostel either with his or her spouse or with an attendant:

Provided further that the Former Members who attend the celebrations shall be provided free accommodation in the Hostel on the day of the celebrations and one day before and one day after the celebrations on first come and first served basis and in case of non-availability of accommodation in the Hostel, they shall be paid at the rate prescribed above or the actual rent paid by them for private accommodation, whichever is less.

- 4. <u>Mode of recovery of Rental Charges.</u> The rent payable by the Members and the Former Members shall be deducted from their salary and pension respectively and credited to Government account.
- 5. <u>Claim of Rental Charges by Former Members.</u>- (1) Every Former Member who attended the celebration and was not accommodated due to non-availability of room shall prefer a claim in Form-I appended to these Rules within two months to the office of the Secretary.
- (2) All claims for rental charges preferred by Former Members after the expiry of two months from the date of it becoming due shall be regarded as time-barred and such claims shall be rejected summarily.
- (3) The Secretary or the Authorised Officer shall be the authority competent to make the payment of rental charges to the Former Members.
- (4) On receipt of the claim from a Former Member under sub-rule (1), a bill for payment for such claim shall be prepared in Form-II appended to these Rules, scrutinized and passed for payment by the Secretary or the Authorised Officer.
- (5) Rental Charges payable to Former Member will be credited to his bank account in which his monthly pension is credited.

- (6) In the event of the death of a Former Member after claiming the rental charges within the stipulated period, the undisbursed amount of rental charges, if any, shall be credited to the bank account of his legal heir in which family pension is credited, after recovering the dues, if any, to the Legislative Assembly Secretariat or to the Government.
- (7) The Former Member or in the event of the death of a Former Member after claiming the rental charges within the stipulated period, his legal heir, shall furnish an advance receipt in duplicate for the receipt of the payment of rental charges in Form-III appended to these Rules.
- 6. Recovery of excess payments or wrong payments or outstanding dues.— In the event of excess payment or wrong payment or outstanding dues, if any, the dues from the Member or the Former Member, shall be deducted from the subsequent payment payable under these Rules. In the case of death of a Member or Former Member, the dues, if any, shall be recovered from the family pension or from his legal heir or recovered under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864) as if, it were an arrear of land revenue.
- 7. <u>Servants of Member.</u> Servants of the Member shall be allowed to stay in the Quarters subject to restrictions that may be imposed from time to time.
- 8. <u>Prohibition of public meeting.</u> No Member or Former Member is entitled to conduct public meeting inside the premises of the Quarters or Hostel.
- 9. <u>Prohibition of cooking.</u> No cooking shall be permitted in the Hostel rooms.
 - 10. Responsibility for loss of articles, etc.- A Member or a

Former Member shall, during his stay, shall be responsible for the loss or damage of articles including furniture, fixtures provided in the apartment or Hostel room occupied by him.

- 11. <u>Use of Telephones.-</u> A Member or a Former Member shall be entitled to the use of telephone in the apartment or Hostel room, subject to the condition as may be imposed in this regard, from time to time.
- 12. <u>Finality of orders.</u>- In matters not specifically provided for in these Rules, the decision of the Secretary shall be final.

APPENDIX

FORM-I

(See rule 5 (1))

Form of application to be filled in by Former Members for claiming the Rental charges

1. Name of Former Member		
(In Block Letters)	:	
2. ID Card No.		
(Issued by the Tamil Nadu		
Legislative Assembly Secretariat)	:	
3. Legislative Constituency	:	
4. Period of Membership	:	
5. Residential Address	:	
6. Period of stay		
(Specify date and time)	:	
7. Rental Charges paid	:	
(Rupees)

Signature of Former Member

CERTIFICATE

Certified that I had attended the Independence Day/Republic Day Celebration held at Chennai and had actually stayed in Private accommodation* and that the above claim is correct to the best of my Knowledge

Signature of Former Member

*subject to the condition that accommodation is not available in the Hostel

FORM-II

(See rule 5 (4))

BILL FOR PAYMENT OF RENTAL CHARGES TO THE FORMER MEMBERS

				(A	mount i	n Rupees
SI. No.	Name of former Member	Rental Charges claimed Rs.	Rental Charges admitted*	Deductions if any	Net amount Rs.	Remarks
		Rs.	Rs.		Rs.	

The Secretary or the Authorised Officer, Tamil Nadu Legislative Assembly Secretariat.

*subject to the condition that accommodation is not available in the Hostel

FORM-III

(See rule 5 (7)

(Advance Receipt for Payment of Rental Charges)

Name of Former Member	:
ID Card No. (issued by the Tamil Nadu Legislative Assembly Secretariat) Legislative Constituency	: :
Receipt No.	Dated:
Received Rs/- (Rupeesonly) from the Secretary, Tamil Secretariat or the Authorised Of Legislative Assembly Secretariat, be Charges* for participating in the Ir Day celebration held at Chenna	Nadu Legislative Assembly fficer of the Tamil Nadu ing the payment of Rental ndependence Day/Republic

Signature of Former Member or in the death of Former Member, his legal heir

^{*}subject to the condition that accommodation is not available in the Hostel